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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

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NOTIFICATION
(INCOME-TAX)

No.2534(F.No.197/26/78-IT(AI): In exercise of the powers conferred by clause (v) of sub-section (23C) of section 10 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies "Sri Parthasarathy Perumal Temple, Partharpalli" for the purpose of the said section for and from the assessment year(s) 1977-78.

Sd/-

(M. SEASTRI)

UNDER SECRETARY TO THE GOVERNMENT OF INDIA

To
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Copy to:-

1. Secretary Treasurer, Sri Parthasarathy Perumal Temple, Partharpalli, Sirkali Tk. Tamil Nadu.
2. The Commissioner of Income-tax, Tamil Nadu-III, Madras, with reference to his letter No.1128/III/15/77 dt. 18.4.78.
3. All Commissioners of Income-tax.
4. Directors of Ins.(IF)/(RS)/(RS&F)/(Inv.), New Delhi.
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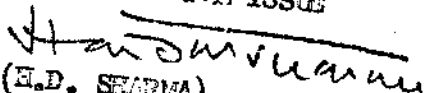
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AUTHORISED FOR ISSUE


(H.D. SHARMA)
ASSTT. DIRECTOR (RS&F).

* SHARMA *